

IN THE NATIONAL COMPANY LAW TRIBUNAL : NEW DELHI

COURT-III

Appeal 131/2017

In the matter of :

Care-Pro Bio Technologies (P) Ltd

... PETITIONER

SECTION :

Under Section 252

Order delivered on 16.5.2018

Coram :

R. VARADHARAJAN,
Hon'ble Member (Judicial)
V.K. Subburaj,
Hon'ble Member (Tech.)

For the Petitioner /Op. Creditor : Ms. Anjali Yadav, PCS
For the Respondent/Corporate Debtor :-

For the Intervener : Mr. Manish Raj, Co. Prosecutor

ORDER

Learned authorized representative for the Appellant is present. Ld. Company Prosecutor for ROC as well as Ld. Standing Counsel for Income tax Department are also present. Heard at length.

Order is reserved.

— Sol —

(V.K. SUBBURAJ)
MEMBER (TECHNICAL)

— Sol —

(R. VARADHARAJAN)
MEMBER (JUDICIAL)

Surjit